

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP(IB) No.493/9/HDB/2018
IA(IBC) 102/2024 in CP(IB) No.493/9/HDB/2018
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Ardee Hitech Pvt Ltd

...Operational Creditor

AND

Bevcon Wayors Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 102/2024

Learned Counsel for the applicant present physically.

Learned Counsel Ms Rohini Rao, for respondent present through Video Conference.

Mr Venkat Narsinga Rao, Liquidator present through Video Conference.

Matter passed over.

Matter called again. Heard learned counsel for the applicant and liquidator. At the outset we said that the reliefs sought for in this application per se are not sustainable since neither the petitioner filed the Form-C nor the liquidator acted upon that. **Therefore, we dismiss this application**, however leaving it open to the applicant to approach the liquidator in accordance with law and the liquidator to take up the same as per the law.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)